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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1138/94.

Dt.of Decision : 20-9-94.

M. V. Ranga Reddy

.. Applicant.

Vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub-Divisional Officer,
Telecom, Manchiryal,
Adilabad District.
3. The Chief General Manager,
Telecommunication,
Doorsanchar Bhavan, Nampally
Station Road, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Ch. Jagannatha Rao

Counsel for the Respondents: Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIKASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No.1138/94

Dt. 20.9.94

X As per Hon'ble Shri A.V.Haridasan, Member(Judl.) X

The applicant who had rendered casual service for 300 days under the respondents and has been subsequently disengaged has prayed in this application that the action of the respondents in not engaging him may be declared as illegal.

2. When the application came up for admission today Mr.K.Bhaskara Rao, learned standing counsel for the respondents submits that the respondents would consider ~~not~~ engaging the applicant if there is any vacancy in preference to freshers and those who rendered less service. In view of the above submission the counsel for the applicant submits that the application may be disposed of with suitable directions to the respondents.

3. In the result, the application is disposed of at the admission stage itself directing the respondents to consider the re-engagement of the applicant as and when work is available in preference to the persons who have rendered lesser casual service than him. No order as to costs.

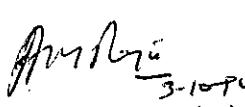

(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 20th September, 1994

(Dictated in Open Court)

sd


3-10-94
DEPUTY REGISTRAR(J)

contd...



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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HIRIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 20-9-94

ORDER/JUDGMENT.

M.A./R.P.C.P/No.

in
O.A.NO. 1138/94

T.A.NO. (W.P.NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

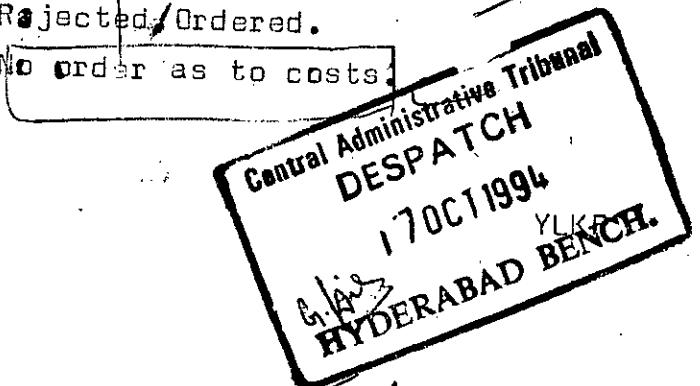
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



Re 31/10/94